

ground, higher investments on both fixed and working capital requirements boost up the total capital investment/requirement in the case of crop cultivation on irrigated lands *vis-a-vis* the unirrigated ones.

Workers Participation in Management

3859. SHRI T. BASHEER : Will the Minister of LABOUR be pleased to state :

(a) whether Government propose to bring any legislative sanction to back up workers participation in management at various levels in industry; and

(b) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI T. ANJIAH) : (a) and (b). The new Scheme on Employees' Participation in Management which was notified by the Government on 30th December, 1983 lays down that "No legislation would be undertaken immediately to give any legislative backing to the Scheme. Such a step would, however, be considered after adequate experience has been gained in the working of the Scheme".

Central Insecticide Board

3860. SHRI S.G. GHOLAP : Will the Minister of AGRICULTURE AND RURAL DEVELOPMENT be pleased to state :

(a) whether there is a Board known as Central Insecticide Board;

(b) if so, its composition and functions ?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT (SHRI CHANDULAL CHANDRAKAR) : (a) Yes, Sir,

(b) The members of the Board are indicated in Section 4 of the Insecticides Act, 1968. The present *ex-Officio/nomi-*

nated members of the Board are indicated in the Statement below.

Functions :

The functions of the Board and basically enshrined under different sections of the Insecticides Act, 1968, and extracts from relevant sections are reproduced hereunder :—

Section 3 (c)—"insecticide" means—

(ii) such other substances (including fungicides and weedicides) as the Central Government may, after consultation with the Board by Notification in the Official Gazette include in the Schedule from time to time.

Section 4 (1)—to advise the Central State Government on technical matters arising out of the administration of this Act and to carry out such other functions assigned to the Board by or under this Act.

Section 4 (2)—the matters on which the Board may advise under (1) above, shall include matters relating to—

(a) the risk to human beings or animals involved in the use of insecticides and the safety measures necessary to prevent such risk;

(b) the manufacture, sale, storage, transport and distribution of insecticides with a view to ensure safety to human beings or animals.

The Insecticides Rules, 1971, framed under the Insecticides Act, 1968, assign the following additional functions to be discharged by Central Insecticides Board, namely :—

(a) advise the Central Government on the manufacture of insecticides under Industries (Development and Regulation) Act, 1951;